

Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 17th Day of August, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Original Application No. 31 of 1993.

Jado Ram son of Late Sri Madan Lal,  
r/o village Pienna,  
P.O. Pienna,  
Distt. Muzaffarnagar,  
posted as E.D.S.P.M. (Up Dakpal) at Pienna,  
Post Office Pienna,  
Distt. Muzaffarnagar.

. . . Applicant.

Counsel for the Applicant: Sri A.V. Srivastava, Adv.

Versus

1. Union of India through Post and Telegraph Secretary, New Delhi.
2. Senior Supdt. Post Office, Muzaffarnagar (U.P.)
3. Inspector, Post Office west, Muzaffarnagar, P.O. Muzaffarnagar.
4. Indrajeet Singh son of Sri Bishambhar Sahai, R/O Village and Post Pienna, Distt. Muzaffarnagar.

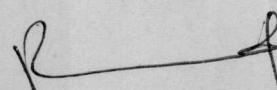
. . . Respondents.

Counsel for the respondents:- Sri Satish Chaturvedi, Adv.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri A.V. Srivastava, learned counsel



for the applicant and Sri Satish Chaturvedi learned counsel for the respondents.

2. The learned counsel for the applicant has submitted that initially this application was filed challenging order dated 1.12.92 passed by respondent No.3 by which he appointed respondent No. 4 as E.D.S.P.M. showing temporary vacancy of Sub Post Master at Pienna Post Office in Distt. Muzaffarnagar. He has further submitted that after third supplementary counter affidavit filed in this court on 19.11.96 it has been revealed ~~that~~ for the first time <sup>that</sup> the applicant was removed from service vide order dated 18.10.93 passed in disciplinary proceedings of which he had no knowledge. Learned counsel for the applicant has submitted that applicant has not been supplied copy of the memo of charge, order of removal and the report of the Enquiry Officer so that he may approach the higher authority by filing an appeal.

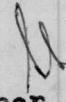
3. Learned counsel for the respondents has ~~assured~~ <sup>assailed</sup> that these documents shall be supplied to the applicant within one month from the date of this order.

4. Considering the aforesaid facts and circumstances this application is disposed of finally with the direction to the respondents to supply the necessary documents mentioned above so that the applicant may file appeal before the appropriate authority. We further provide that if



appeal is filed within one month from the date of supply of documents, it shall be heard and decided on merits treating the same to have been filed within time.

There shall be no order as to costs.

  
Member (A.)

  
Vice Chairman

Nafees.